

IN THE HIGH COURT OF ORISSA AT CUTTACK
W.P. (C) Nos.25701 of 2020 and 23988 of 2019

Dr. Sambit Patra **Petitioner**
(In W.P.(C) No.25701 of 2020)

Mr. Pitambar Acharya, Senior Advocate
-versus-

State of Odisha and others **Opposite Parties**

Mr. Surya Prasad Mishra, Senior Advocate for
Shri Jagannath Temple Managing Committee-Opp. Party No.2,
Mr. A. Patnaik, Advocate for Opp. Party No.18,
Mr. B. Panigrahi, Opposite Party No.14 and
Mr. Debakanta Mohanty, AGA for State

Jagannath Bastia **Petitioner**
(In W.P.(C) No.23988 of 2019)

In person

-versus-

State of Odisha and others **Opposite Parties**

Mr. Surya Prasad Mishra, Senior Advocate for
Shri Jagannath Temple Administration-Opp. Party No.5 and
Mr. Debakanta Mohanty, AGA for State

CORAM:
THE CHIEF JUSTICE
JUSTICE R. K. PATTANAİK

ORDER

16.02.2022

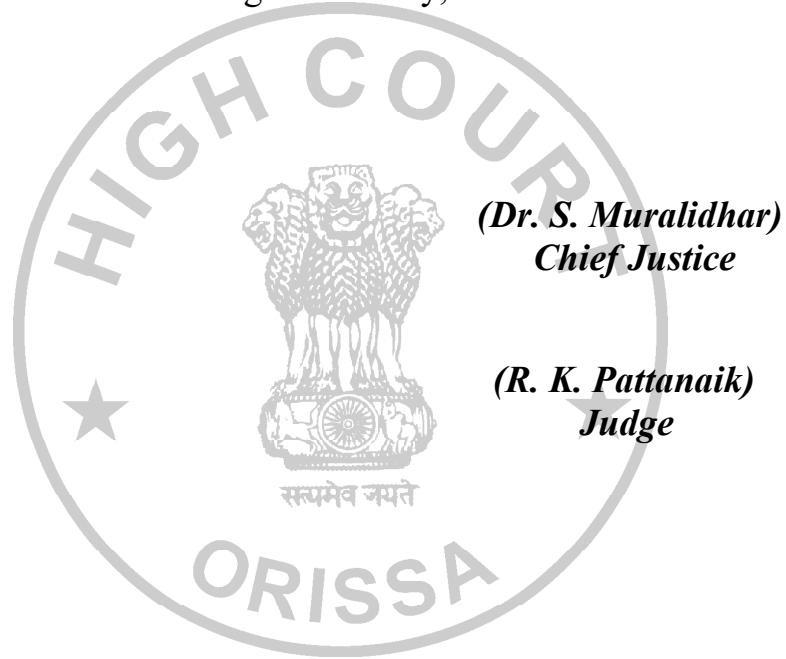
Order No.

10. 1. The name of Mr. Subrat Satpathy, Mr. P.R. Behera, Mr. L. N. Rayatsingh, learned counsel appearing for Opposite Party Nos.2 and 5 in W.P.(C) No.25701 of 2020 and W.P.(C) No.23988 of 2019 respectively be deleted from the brief as well as in the cause

list in terms of the memo produced in Court today, which is taken on record.

2. The counter affidavit filed by Shri Jagannath Temple Administration be served on learned counsel for Opposite Party No.18 as well as the Petitioner-Jagannath Bastia, who appears in person in the accompanying W.P.(C) No.23988 of 2019 within three days. Rejoinder thereto, if any, be filed before the next date.

3. List for further hearing on 2nd May, 2022.



M. Panda